SHRI BHUP, SH GUPTA: What do you say, Sir, I do not understand.

SHRI MAH/.VIR TYAGI: I think, Sir, the demanc is quite legitimate. But this can be accepted through the Business Advisory C ommittee only. This will not be discussed...

(Interruptions).

MR. DEPUTY CHAIRMAN: All right.

SHRI MAHAVIR TYAGI : Sir, it is a legitimate dt mand.

MR. DEPUTY CHAIRMAN: All right. Please sit down. Mr. Shah.

SHRI MAHAVIR TYAGI: Sir, it is a legitimate demand of the Opposition that the conveu'ence of the Opposition parties must also be looked into and this must be done by the Business Advisory Committee. The Business Advisory Committee, while making the plan for the business of the work, might take this into account and it is not for the Chair to do and therefore, my suggestion is that the convention may be established that the Business Advisory Committee should give due regard to this.

SHRI BHUP ^SH GUPTA: Let the the Leader of the House say that.

LEADER OI- THE HOUSE (SHRI K. K. SHAH) On the 10th we can have it.

SHRI BHUPISH GUPTA: On the 10th? At 6 O clock, there is a meeting with the I rime Minister.

SHRI K. K. SHAH: Before that.

SHRI BHUPESH GUPTA: Therefore, on the I Oil?

SHRI MAFAVIR TYAGI: The Government is in your pocket. Why do you hother?

SHRI K. P. SUBRAMANIA ME-NON (Kerala) Can't we have it next week, Sir?

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SHRI K. K. SHAH: Both the items can be together.

(AmdlA Bill, 1970

SHRI BHUPESH GUPTA: If Mr. Shahis agreeable to our kind of adjustment, you can go on with your business. We will discuss with you and let you know.

THE DEPUTY CHAIRMAN : All right Dr. Bhai Mahavir.

I. RESOLUTION SEEKING DIS-APPROVAL OF THE FOREIGNEXCHANGE REGULATION(AMENDMENT) ORDINANCE,1970 (No. 5 of 1970)

## II. THE FOREIGN EXCHANGE RE-GULATION (AMENDMENT) BILL, 1970

DR. BHAI MAHAVIR (Delhi): Mr. Deputy Chairman, Sir, 1 rise to move (the Resolution in this House di proving the Foreign Excha tion (Amendment) Ordinance, 1970 (No. 5 of 197 0), promulgated by the P dent on the 20th September 1950.

Sir, while moving this Resolution and making a few remarks on the Bill that has been presented before the House and which is being discussed simultaneously with this Resolution, let me start by straightway admitting that there is not much in the Bill which f wish to oppose. It is not a very big change that is being sought by the Gov ernment in the Bill and the change that is sought is the extension of time, where delay has occurred because of the in tervention of some court order or some other such incident, and that extension of time should not be grudged by the House. But, Sir, when such a thing dealing with exchange control is brought before the House, it is not only the limited point for which the Bill has been brought that we are concerned with, but we are also concerned in a wider way with the general policy of Government regarding exchange the control. and it is in this

that I wish to make certain remarks in the hope that the hon. Finance would be kind enough to need to them. Why I mention this or why I exnress this hope fi Finance Minister I would like to explain.

It is some three weeks bick that I myself wrote a letter to the hon. France Minister, Shri Chavan, regarding

Foreign Exchange

[Dr. Bhai Mahavir]

a case in which I had information. So far as 1 was able to gather, there was something wrong with the implementation of our Exchange Control system in this country. I forwarded to him the facts of a ca'se in which one small firm, the small manufacturer, had produced a part which has hitherto been imported either from Russia or from Romania. That part is called Air Tube Clutch Assembly, and it is used in deep oil well drilling by the Oil and Natural Gas Commission. It has no other use. There is no other party in this country that would be able to make use of this particular part which has been evolved in this country, and the ONGC has, so to say, the monopoly of purchase. Now, if the ONGC has a monopoly of purchase, much will depend on the attitude this Commission takes to the manufacturer and to the part which he has evolved.

Sir, the facts that have come to my notice are rather disturbing. I was told that some time back the Government brought out a certain notice asking for offers for the manufacture of this particular part. This one firm, of which I happen to know a little, made an application. Firstly, the officer tried to discourage them, saying, 'You will not be able to do it'. That firm took up the challenge and within the period, which they had stipulated, they were able to manufacture that part. They took it to the ONGC officials, and one particular specimen was given which was installed for the purpose of testing. Now, here -I have got the Test Report. Sir, there is one item. Item No. 14, which says: 'Is the part suitable as replacement of imported part?' The Test Report says, 'Yes'. There is no qualification. There is no other 'agar-magar' about it. There is another clause, clause 17, about the suggestions for further improvement. It says 'Nil'. No further improvement suggested. Observations made after trial 'if samples and reasons for rejection', it says, 'Performance is satisfactory'.

After all these things have been settled, what would normally a person expect the Government, or the ONGC, to do? Naturally, the person would expect that he would be encouraged. He happens to be small. Iheretore. there pan be no charee of some sort of big business coming m ana rrymg to ir.7u- j ence things in this particular matter. I

So he is a small manufacturer. If he has been able to evolve a part which up till now was not being manufactured in this country, for which we were totally dependent on import, Government, I think, would be duty bound to encourage him, to give him patronage, to place whatever orders it has on this particular firm. But, Sir, what has happened? The complaint of that particular firm is that out of their annual requirement of 824 units of this particular part, only 34 have been indented from this particular firm; 790 continue to be probably imported from the USSR. Now, they approached the concerned officials; they wrote to the Director, they wrote to the Ministers they wrote to the Controller General of Imports. But there was not even the courtesy of a reply. When they approached the officials in the Commission and asked them why it was that tliey were not patroinising them even though they had incurred expenditure, used indigenous skill and evolved a part which was totally indigenous The reply that, I am told, they were given was, 'Do you want us to put all our eggs in one basket ?' Supposing tomorrow you refuse to supply these, where shall we go?' T am unable to appreciate it. If there is any risk of somebody refusing to supply—perhaps a foreign country could also refuse to supply for political ins or for pressurizing it-if there firm in this country which has evolved a particular part and even if the Government has this reason that it may refuse to supply, the Government can get the manufacturing process and produce it themselves. This is not a reason for which the Government should refuse the place its requirements on this firm.

SHRI MAHAVIR TYAGI (Uttar Pradesh): Would it not cause annoyance to Russia?

DR. BHAI MAHAVIR: I do not want to impute that but the way things have happened, the way the ONGC has behaved is strange. Not only this. Two' Russian experts' who are supposed to be working with the ONGC were sneaked into the manufacturing plant of this firm so that they could understand how they had evolved it. If there is any indigenous skill «or particular process through which this firm has evolved it, how it tne Business of the ONGC to ensure~that this particular secret or method should be leaked out to a former country particularly when till now

we have been totally depending on Russia and Ruman a for the purchase of this part? Perh ips the Finance Minister would be able to get rid of this by saying that his vlinistry does not come into the picture when I talk about the ONGC. But there is a non-availability certificate which is essential before any permit for import is given. How was this nonavailability certificate given for this particular item I am not able to understand. Is it not that there are some officers wao are addicted 10 imports as one would be addicted to opium or wine? When they are addicted to imports, hey are able to manage such certificates also. Now the ONGC has gone a step further to place hurdles in the growth of indigenous techniques. I am told whereas no guarantee of minimum performance was asked for or given by Russia, this particular type of guarantee was insisted upon in the case of this fifm and even when they gave this guarantee, the ONGC has kept its hands t ied and it has not obliged by placing its order on this firm. I would like to ui derstand how the Government approves of this type of ex change control policy. I wrote to the Finance Minister three weeks ago. I have not got a reply from him. I hope he will look into the matter before they import further unless of course this looking into the matter is only a smokescreen for perm tting the import addict officers to keep on importing this part from outside, This is not the only instance. There ar, instances of this type elsewhere also b it when I came across this, I felt that it would be amounting to Rs. 13 lakhs pent on import of this part by the ONGC and this could be saved straightaw ly by the Government by accepting the Indian offer I am not interested in w! o the person is but whichever may be the firm, when an Indian firm helps us in saving foreign exchange. I ha<sup>1</sup> e not been able to understand the logic or illogic of the JC 15 insisting upon the the importation of this particular part. This is one instance of the way the Government has been carrying on. But there are other instances also where the Government has been insisting that they would import wien there were offers indigenously for marking components for tractors. It is well known that there was an offer by in Indian firm 10 make the Swaraj tractor—a purely indigenous tractor—but they were advised to seek i some collaboration with Hungary Czechoslavakia. So when the Government asks our people who are able to

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> have import substitution, to have foreign collaboration, why not abolish the import substitution cells that are here and there and why keep this facade or drama of trying to make the country self-sufficient. This is not the way to make the country self-sufficient. It is only a way to throw dust in the eyes of innocent people. So, Sir, I would like to know whether the Government is clear in its own mind as to rhe difficulty of foreign exchange and how it is to be conserved. To my mind, unless we go all out in encouraging Indian units to come up with well planned and well thought out efforts at import substitution where indigenous technique is to be encouraged, unless we go nil out to encourage it, I think all these Bills that are being brought here, they will not be able to achieve the purpose which, we are told, is contained in them. Then there is the car business. Now we know that a small car is IO be brought into being and that the Government has decided to have a public sector plant with foreign collaboration. While the private sector plants are being asked to do it purely indigenously, I do not know how the Government considers itself to be less competent than the private sector persons who are being asked to manufacture the car indigenously. Why is it the Government cannot set an example? Setting an example is better than all types of sermonising, but here. Sir. we get sermons only. We are telling that the people should tighten their belts. We are telling that the people shoiald not import unnecessary things. But then, the Government has in its own ranks people who are not only fond of importing but are also insisting on importing things which are available in the country. Sir, this is something which is very serious, and I would urge upon the hon. Finance Minister to kindly satisfy us about this type of complaints that are being brought forward before us. Unless we are satisfied, the House would have to consider the price involved before giving assent to a Bill like this. Although, as I said in the beginning, I do not personally object to this Bill as such, I do object to the way we are handling our foreign exchange resources.

SHRI MAHAVIR TYAGI: What about the tractor that was to be indigenously produced?

DR. BHAI MAHAVIR: That has its own story. That particular plan was snapped, that particular plan was

[Dr. Bhai Mahavir] finished; I do not know what happened to it but, Sir, the fact of the matter is that, when a particular firm takes it into its head to evolve a purely indigenous instrument or a machine or a particular part, for some time they have to rake their brains, they have to spend, they have to incur losses, and then, after doing all .that, when they come forward with a scheme, if cold water is thrown on that scheme, they are naturally discouraged. And you cannot possibly hope for the people to come up with new ideas if you are going to have that attitude towards them. This is the case-with regard to the tractors themselves. With regard to this particular part that I have mentioned, the foreign exchange comes to Rs. 13 lakhs. What I was told was that a new import order is in the offing. I do not kniow if the order has been placed by the ONGC, but I would urge upon the hon. Finance Minister to look into it, and if the order has not been placed, to put its foot down and to see that, if there is an indigenous part which can substitute an imported part, the import of that part is completely disallowed. No fgumenl, no type of pleading, no false logic can satisfy us if there a an Indian offer and the test report shows that there is no defect in it. In this situation [ would urge upon the Government to look into the whole machinery of Foreign Exchange Regulations and to assure us that there is no hanky-panky about it and that no person is being allowed to play ducks and drakes with the hard earned foreign exchange resources of the country.

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Regulation

The question was proposed.

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Sir, I beg to move-

"That the Bill further to amend the Foreign Exchange Regulation Act, 1947, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill is a very simple Bill as Dr. Mahavir has just now explained and from the speech I have heard he also does not seem to have any particular objection to the passing of- this Bill or for the ordinance which was issued to meet its objective.

First of all, I will talk about the relevancy of this Bill, the necessity and the urgency of this Bill, As we all know, under section 19G of the Foreign Exchange Regulation Act the officers the Enforcement Directorate have been given power to attach certain documents and to examine whether there is any evidence in support of the proceedings that are likely to be taken. There is also provision that these documents can be kept in the custody of the enforcement officials for a period of not more than a year. That is the provision in the present Act. And I think this provision has worked very well till very recently. The period of one year is reasonable enough and that position we are not disputing but it happened recently in a case where certain documents were taken into custody by the enforcement officers but the parties concerned went in writ petitions and through court orders and the documents concerned were sealed so that the officers concerned could not check them, scrutinise them and decide whether they could be used in evidence. Those documents were attached some time in October 1969 and the period was to come to an end by October 1970. The expectation was that these documents would be released from the court before October but when we found it was not likely to happen, it was necessary, in order not to allow the parties to defeat the purpose of the investigation, to issue an Ordinance which purports to give protection in the sense that the period during which the documents were sealed by the orders of the court will be excluded from the calculation of the period of one year provided for in the Act. That is the simple proposition. It was to meet the requirements of this case that there was urgency for promulgating this Ordinance and the present Bill is only to replace that Ordinance This is a very simple thing I do not think the House will think of putting difficulties in the way of the investigating authorities which are doing very important and essential work and I have no doubt that all Members including Dr. Mahavir will support the reolacement of the Ordinance by this Bill.

DR. BHAI MAHAVIR: Provided you satisfy me that. . .

SHRI Y. B. CHAVAN: I cannot guarantee satisfying you.

DR. BHAI MAHAVIR: But you can try.

SHRI Y. B. CHAVAN: Certainly I will try. SHRI MAHAVIR TYAGI: Is that the only point in the Bill?

Regulation SHRI Y. B. CHAVAN: That is the only thing, the e is nothing else.

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The points t lat he has raised—he has written me a letter—naturally 1 will have to exami le in consultation with the Ministries i oncerned because as he knows it is a q icstion of having foreign exchange for i nport of certain things. I would like to explain what is the role of the Finance Ministry in this matter of foreign exchange. Naturally anything which h.s to be imported will have to be cleared by the Ministries concerned, in t his particular case the Petroleum and Chemicals Ministry has to do that. Th;y will have to judge the necessity of it; id also find out whether the indigenous supply is assured whether the qualit is good. On their having been satisfed on these two points and when impo-t is inescapable it comes to the question of making allotment of foreign exchange. That is my job. As far as substitution of imports is concerned I quite tgree with the hon. Member that it has been the primary plank of our policy n this matter but naturally there will have to be some priorities fixed natur illy also we will have to see the availab lity of foreign exchange. There is no d( ubt that there will have to be a priority for the substitution of imported raw naterials. In this particular case Ian sorry I will lot be able to satisfy him because I have got to look into the matter with the Ministries concerned

SHRI MAH WIR TYAGI: Perhaps the action whi h Dr. Mahavir quoted was taken when you were not the Finance Minister.

SHRI Y. B. CHAVAN: It does not come to tf e Finance Minister. The point that he has referred to really speaking direc ly relates to the petroleum & Chei deals and the Foreign Trade Ministries because it is a question of decidirg the necessity of it and the quest on of satisfying about import condi ions. When they are satisfied that ill these conditions are fulfilled propeily, they will then make recommendatio is to the Finance Ministry to gi e the foreign exchange. I come in onh at the other end of the process. Even then since he has written to me I v ill look into the matter and let him k low what exactly is the position.

The question was proposed.

**CHENGALVAROYAN** SHRI T.

(Tamil Nadu): Mr. Deputy Chairman, Sir, I have no connection with foreign exchange or exchangers, but certainly I have a very deep concern for the preservation and proper regulation of foreign exchange in the interests of our developing country. This Bill, as has been rightly pointed out by the hon. Finance Minister, is a very simple one, but at the same time it has got a far-reaching consequence in the administration of the Foreign Exchange Regulation Act. In the plenitude of wisdom, this Parliament has passed this Act in the interests of conserving foreign exchange and particularly to find out how best and in how quick a manner violations and infringements of the provisions of the Foreign Exchange Regulation Act could be detected. In that context we have invested the Government with a plethora of powers and provisions in order to administer the regulative control in an effective manner, but we have found—and that has been stated by the hon. Finance Minister—that in the actual administration of certain provisions of this very important and rigorous Act certain difficulties have cropped up in the way not only of the interpretation of the provisions of the Act, not only in the adaptation of analagous provisions in other Acts, but also in the effective implementation of the very purpose for which this Act has been designed. The instance in point covered by this Bill is with reference to the working of the power vested in the Directorate Enforcement under section 19-F. It is stated, particularly in applying the principles of enforcement in regard to seizure of documents which can be considered for the purpose of their evidentiary value in any proceedings that may be contemplated later, under the Act that the time-limit that is conferred in section 19G is one year from the time when the documents are seized. As has already been pointed out by the hon. Finance Minister, normally speaking under ordinary circumstances, where there are no supervening incidents that happen, one year should have been fair enough and sufficient for the purpose of assessment of the respective evidentiary values, but there are cases and cases where the question of examination and scrutiny of their evidentiary value with regard to the contemplated proceedings under the Act will depend largely upon the nature, scope and extent of the docu-

fShri T. Oungalvarovanl ments that have been seized. It has been said that in several cases where seizure has taken place and the process of investigation assessment is in progress and when proceedings by way of interlocutory applications are there by resort to the remedy under article 226 of the Constitution, the court, in order to enforce its prerogative writ in the matter of considering and judicially controlling such acts, issues certain in-Now, it is terlocutory and interm orders. complained, and I submit with very great respect complained very genuinely .that such interm orders of court by way of stay of proceedings would naturally and necessarily interfere with the ordinary tenor of administration under section 19G of For example, in the instance that has Act. been cited and which has given .origin this amending Bill, it was seized October, 1969. Normally, it should have been enough to complete it by October, 1970, but in the meantime the orders of court, either of the High Court of the place or in many cases under the orders of the Srpreme Court, all proceedings have had to be stayed, because the act of investigation and other incidental proceedings will have to be scrutinised judicially for the purpose of errors of jurisdiction. But, Sir, the question which T very respectfully submit for the very kind consideration of the Finance Minister is even in such cases, when the matter has been taken to the High Court or the Supreme Court, as the case may be, I am sure the law is not so helpless even for the Government to go and apply to the court that without prejudice to whatever might be said or whatever mipht Be decreed in those writ proceedings, the Government may be permitted to go on with the proceedings that they have initiated, to go ahead with the inve lion, always assuring the court and even giving an undertaking that as and when the .court requires such document or documents the same would be forthcoming and produced before the court. That is an ordinary practice which we appearing on either side will always tell the court, and I can tell you with my personal experience that there are no such occasions when the court will be reluctant to come to the assistance and help of the administration. That anart, Mr. Deputy Chairman, this Bill provides even on such contingencies not necessarily to depend upon such interlocutory assistance from trie court but straightway

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> have the power under the Act. I should very respectfully welcome this provision of amendment to section 19G of the present Act. If I was looking for certain analogy for the principle underlying this amendment, I get very considerable support from the provision of section 153 of the Indian Incomq-tax Act with Explanation I. You know, Mr. Deputy Chairman, that section 153 of the Income-tax Act gives power for the purpose of completing the assessment or reopening and completing that assessment and time is prescribed for such a process. Explanation I has been added to section 153 of the Income-tax Act that as and when there are certain pro-' ceedings of stay or interim orders or direction from the High Court or some other authority, the time taken by such orders in existence and in force is always excluded for the purpose of time that is given for the assessment. I feel a perfect pattern and parallel for this provision of the amendment Bill in section 153 of the Inconic-tl'.x Act with Explantion I. I therefore submit with very great respect that there is a policy underlying this provision of the amendment that time taken by the proceedings in court and much more by orders of court staying further investigation is indeed very welcome, and I should submit that this principle of excluding the time for which the stay order operates is based upon the well known legal maxim Actus curaiemanam gravibit, no action of court can prejudice any man. Therefore, this provision of amendment to secton 19G for the purpose of excluding the time taken where the stay order is in force is certainly very well meant, and I am sure that the Government will have this authority to exclude the time even under the statute without having recourse to any proceedings in the

(Amdt.) Bill, 1966

In this context I must submit for the consideration of this House as a person who has made some study of the subject of these Foreign Exchange Regulations why we should go in for an amendment Bill. There are other provisions which could be resorted to: for examole, I heard some suggestion that the General Clauses Act could be invoked, particularly section 10 of the General Clauses Act. I may tell at once for the kind consideration of this House that such recourse to the General Clauses Act will not have any direct effect upon the administration of this particular special enactment. The General Clauses Act, as the name itself

indicates, is me <nt for general purposes. But this is a special enactment of a very rigorous md regulative nature. And unless the e is a special provision of computation of time in the Act itself, I am afraid any reference by way of analogy or even any recourse to the General Clause: Act may not be complete and absol ite in its efficacy.

Foreign Exchange

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There is ano her criticism that T heard about this Bill, particularly the last clause of this Bill, that it is in the nature of conferring what we cn!l a retro-activity for this measure or for this Bill. I ma / state for those friends who feel in that way that this last clause in this anending Bill is not conferring a retroactivity for the provisions of this amendment but it is in the nature of a validating clause. Sir, certain actions have been taken, certain orders havn been passed and certain steps have been initiated before the amendment of this Bill and before the passing of this Bill into an Act. Now, Sir, I would submit that it will be a very fatal defeci in legal draftsmanship if this clause v. is not put in the Bill that it would c ver actions and deeds and steps which have already been taken. Therefor:, 1 wholeheartedly submit with refererce to the provision in the last clause of this Bill that it is of a validating nature, validating the actions and deei s and steps previously taken, so that th y would be considered to have been tak n under the provisions of this Act. I ivill only submit, with these few word, that this amending Bill, however simple it may be, gives a very strong and safe measure in the hands of the Government. I only sun-port this Bill in the hope and trust that this Govern ment will be suit armed with the provisions of this Act so that the Foreign Exchange Regulation Act will be effectively, fully pnd very purposefull i implemented., May God grant my prayer.

SHRI K. P. MJBRAMANTA ME-NON (Kerala): Mr. Deputy Chairman, this Bill while il seeks to amend the provision regarding holding of documents seized from the accused parties, does not meet the needs of the situation. Actually v. hat is happening to our exchange conirol situation today is that while we hr ve got a number of Acts, a number >f legislations on the Statute Book, heir enforcement. I should say, is not at all satisfactory. As you know, the problem of smuggling, exchange violations, etc. is going on and increasing. Some time back it was

revealed in the Consultative Committee that the annual catch of smuggled goods comes to Rs. 24.9 crores. Suppose we take it that about 10 per cent of the smuggled goods are caught, then it vill mean about Rs. 250 crores worth of goods which are smuggled into our country. goods which are not essential for the livelihood of the common man,' but which mainly satisfy the venal taste of the idle rich and other people. Now, this sort of waste of national wealth of which we do not have much and which could be used for national reconstruction is a criminal thing. But whatever may be the Exchange Control laws in effect today, I do not find that many of these people who are involved in these things are caught and punished. That is the whole pity of the situation. Then again, apart from this question of smuggling, there are a number of instances which have come recently to our notice in which a number of big firms are involved in manipulation in foreign exchange. For example, you will remember that some time back in this House a question was raised, the question of Mr. Kapadia of Bombay taking over the control of the National Rayons Corporation. Mr. Kapadia did get all the money. And, as you know, he was also connected with another company, Protos Engineering Co., which used to supply a lot of goods to the Defence Ministry and in so doing he minted money in foreign exchange, and these funds were remitted abroad by manipulating accounts.

(Jmdl.) Bill. 1970

Again, it was found that a part of the money from which he used to purchase the shares of the National Ravon Corporation was' from a sterling company which he controlled, that is, the Burma Petroleum Co. which had no business in India, and God alone knows how Mr. Kapadia came to control the sterling comoany with large assets of sterling. This money was used to purchase the shares of the National Rayon Corporation. There were some enquiries instituted by the Finance Ministry into the affairs of Mr. Kaoadia but nothing has come out of it. Only Mr. Kapadia has gone on merrily cornering shares of the National Rayon and some such comnany and challenging the biggest of the biesrest capitalist in the country like Mafa\*tals and Tatas. This sort of thing has been going on and the Ministry and the Government is unable to book them. They escape the clutches of the law wi'ly nilly. Sometimes even officers who honestly try to book them. . .

SHRI MAHAVIR TYAGI: Mr. Deputy Chairman, Sir, where instances are quoted, generally the Parliamentary convention is that instead of naming the person you can say "one gentleman." The name should not have been mentioned. I do not know the case at all. But even if he is quoting from some legal proceedings, etc., even then names might be avoided. That is all that I wanted to submit.

Foreign Exchange

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SHRI K. P. SUBRAMANIA ME-NON: There is no fun in my saying that somebody tried to corner the National Rayon shares unless you mention the person. Therefore, the point is that the exchange control machinery has not been acting effectively. And even when some officers try to act effectively a damper is put on them. May be, the political bosses try to intervene to protect some of the impugned people, etc.

In this connection I have to make certain suggestions to the Finance Ministry in order to improve our exchange control operations. As you know, Sir, as long as there is scope for evasion, naturally evasion will continue. One thing that I have found is, and especially in which the ordinary, poor employees, the middle class employees, who go abroad for livelihood, are the victims is the exchange of foreign currency. employee who gets' about £.50 to £.70 abroad sends £.20 to £.30 to India. Under the normal circumstances he will get at the official exchange rate Rs. 18 or Rs. 19 a pound. But if he resorts to under-hand dealings he can easily get Rs. 32. Sir, a poor employee will always feel tempted to go for this exchange rate and he will be falling into the hands of the anti-national smugglers, exchange profiteers, etc. The Government can straighten away the matters simply by giving such people a higher rate of exchange than what is now given officially so that the tendency of the ordinary poor man to become, what may be called, a conniver at the activities of the criminals, smugglers, etc. is put an end to. In fact, in my part of the country, I rind that a number of people are affected by this sort of thing. 1 will request the Government to look into the matter carefully.

Another thing, Sir, is the question of taking over of the import and export trade by the State. As you know, as

long as there is private trading and as long as there is scope for evasion, the practice of under-invoicing of exports and overinvoicing of imports will continue. This is one of the methods by which the money required for smuggling operations is raised. The sooner the Government takes over the entire import and export trade, which many other developing countries have done, the better it will be for all of us, for the economy of the country. Thank you.

(Amdt.) Bltl, 1910

श्री बालकृष्ण गप्त (बिहार) : उपसभापति महोदय, हम इस तरह के एक्ट रोजाना ही संसद में लाते रहते हैं और फिर भी चार सौ करोड़ रुपये का सोना, नायलान क्लाथ, स्टेनलेस रटील, शराब, सिगरेट, वगैरह चीजें हिन्दुस्तान में स्मगल हो कर आती हैं जब कि हिन्दुस्तान का टोटल इम्पोर्ट तेरह सी करोड़ रुपये का है और अब नेपाल का एक रास्ता और खुल गया है जहां कि नेपाल के महाराजा ने सी करोड़ रूपये का फारेन एक्सचेंज अपने प्राइवेट एकाउंट में स्विटजरलैंड में हिन्दुस्तान के व्यापार को नुकसान पहुंचा कर के इकठ्ठा कर लिया है। हिन्दुस्तान का जुट, हिन्दुस्तान का भाइका और हिन्दुस्तान की दूसरी चीजें नेपाल में जाती हैं और फिर वहां से एक्सपोर्ट होती हैं और उस एक्सपोर्ट में। हमको दस-पंद्रह परसंट का घाटा लगता है लेकिन उससे जो चीजें मंगाई जाती। है। उनसे सालगुना आठ-गना का नेपाल को नफा होता है और उसमें ने राज का राजवराना भी मामिल है और हिन्दु-स्तान के वह लोग जो कि नेपाल की सिटी**ज-**निश्चिप लिये हुए है वह भी शामिल है और वह ाव आखों के सामने हो रहा है और छ: महीने से ने तल से ब्यापार का जो समझौता होना है बह इसीनिए एका हुआ है कि स्टेनलेस स्टील के व्यापारी और नायलान क्लाय के व्यापारी ने तल गवर्नमेंट को बहका रह है कि हिन्दुस्तान से झगडा करो तब आवार के वह झ्केगा और **हम** लंग अपना यह चारगुना पांचगुना रूपया कमातें रहेंगे । तो बहुत से एक्ट पा**स किये जाते** हे, बहत से एक्ट चलते रहते है लेकिन परशियन गल्फ के रास्ते हिन्द्स्तान की करीड़ों रुपयों की चांदी नावों में लाद कर के स्मगल की जा रही Fore an Exchange Regulation

है क्योंकि चांदी का दाम इंटरनेशनल प्राइस के बरावर है और चुंकि सोने का दाम इंटरनेशनल प्राइस से दगना लिगना है तो वह आता है और नायलान क्वाथ और फाउंटन पेन वर्गरह चीजें **जो** हैं वह बम्बई के कच्छ ले से लेकर टावनकोर तक जो अरेबिनन सी-कोतस्ट है उसमें आती है। तो यह गव∜मेंट तरहतरहके एक्ट पास करती है और यह चलता रहता है । इन्होंने गोल्ड कंट्रोल एक्ट पास कर रखा है और इसकी तहत में दस तोने से ज्यादा सोना कोई नहीं रंख सकता और पांच गिन्नी से ज्यादा गिन्नी कोई नहीं रख सकता लेकिन आप आज कलकत्ता में, बम्बई में, दिल्ली में, बड़े बड़े शहरों में चाहे जितना सोना खरीद सकते हैं, चाहे जितन। सोना वेच सकते है, चाह जितनी गिन्नी खरीद सकते हैं, चाहें जितनी गिन्नी बेच सकते है। यह सब आंखों के सामने हो रहा है। गोल्ड कंट्रोल एक्ट में सजा है, कंविक्शन है, पेनाल्टी है, कंद की भी सजा है लेकिन फिर भी आज तक किसी को भी सजा नहीं हुई। यही सब रोजाना फारेन एक्सचेंज में होता है। जब में विद्यार्थी था, तो विलायत गया था और तब हिन्दुस्तान का निवका, हिन्दुस्तान का रूपया, कायरो तक, स्वेः तक, कुवैत तक चलता था लेकिन आज हिन्द्स्तानी रुपये की क्या हालत है। जो अगर अफिशियल रेट 18 है तो अन-आफिशियल रेट 32 है। इसी तरह से आफि-शियल रेट डालर का साड़े सात रूपये है, तो अनुआफिणियल ंट 13 रुपये है और रोजाना कलकत्ता, बम्बई की गहियों और आफिसों में टेलीफोन आता है कि भाव बठ गया है, यहां पर इतने लाख रूपया दे दं जियें और आपको स्विस बैंक में कहां से ले कर के इतने मिलियन पौंड में दे दंगा, इस तरह से सीदे रात दिन होते रहते है, रात दिन यह जलता रहता है। तो यह रुपया कहां से अता है। मैने तो यह भी सुना है कि स्टेट ट्रेडिंग के बड़े बड़े साहब लोग अंडर-इनवायसिंग और ओवरइनवायसिंग में हिन्द-स्तान के बड़े बड़े व्यापारियों के साथ शामिल हो कर के रैंकेट चलाग्हे है और बड़ाभा**री** फारेन एक्सचेंज विदेशों में इकठ्टा कर रहे है।

यह सब नाटक है जो कि हिन्दुस्तान को डुबाता है और आगे भी डुबाता जा रहा है।

(Amdt.) Bill, 1970

श्री उपसमापति : इस बिल का बहुत मर्थी-दित उद्देश्य है, ये सारी बातें कहने की अरूरत नहीं है ।

भी बालकृष्ण गुप्त : जुरूरत इसलिए है कि ये रोजाना ए से एक्ट्स लाते है जिससे कि एक वर्ष तक इक्वायरी चलेगी लेकिन चाहे वह इंक्वायरी एक वर्ष चले या पांच वर्ष चले सब कहने को है, होता हवाता कुछ नहीं है। फारेन एक्सचेंज में नैपाल के रास्ते है कितन। नुकसान होता है। साडे चार करोड़ रुपये की प्रिवी पर्स सारे राजाओं की एवालिश की हुई है लेकिन भटान के चोग्याल को और नैपाल के महाराजा को इस फारेन एक्सचेंज के जरिये से 50 या 60 करोड़ रुपया सालाना क्यों **दे** रहे है, मैं यह पूछना चाहता हं। मैं चाहता हूं कि वह साडे चार करोड़ रुपया भी बन्द होना चाहिये, मैंने प्रिवी पर्स के अपोजीशन में वोट दिया था, अब भी मैं उसी पक्ष में हं, लेकिन इनका भी रुपया बन्द होना चाहिये। यह रुपया किस तरह से जा रहा है। सिक्किम की रियासत की एक लाख रुपये संलाना की इंकम थी और मेरे देखते देखते सिक्किम के महाराजा की सालाना इंकम 20-30 लाख रुपये है, इतना उनका खर्च है और उनकी अमेरिकन बीबी तरह तरह के हिन्द्स्तान के खिलाफ षडयंत्र रचती है और चौग्याल की आंखों के सामने यह हो रहा है कि इस तरह से फारेन एक्स वेंज का नुकसान होता है और जब आप भ्टान की यनाइटेड नेशंस में शामिल करावेंगे तो वहां भी कुछ हिन्द्स्तानी व्यापारी पहुंच जायेंगे और आपके फारेन एक्सचेंज को तुकसान पहुंचायेंगे । आपका छ: सौ मील का ख्ला बार्डर है, इधर पीलीभीत से ले कर उधर दार्जलिंग तव वह जाता है और जितने भी आपके सिपाही हैं, कस्टम वगैरह के जो मौजूद हैं, सब के सब करप्ट हैं। कोई एक थाली स्टेनलेस स्टील की लाता है या एक टकडा नायलान का लाता है, तो वह पकड़ा जाता है और ट्रक के एक वहां से पार होते हैं, विकमगंज से, विराटनगर से और जगहों

## [श्री बालकृष्ण गुप्त]

Foreign Exchange

R>gu!ation

से हिन्दु जान में, दिल्ली कलकत्ता बम्बई में, foreign exchange cannot be gainsaid. हाथों में जा रहा है और सब कुछ बिगड़ रहा essentially a problem of 400 employees and a है। सीने की भूक सीजा को भी थी, उस बन- problem of saving foreign exchange of this country. This is a question that has to be seen बासिनी का जो कि राजमहल छोड़ कर नलें। from the national point of view. गई थी, तो सोने की भूक हर हिन्द्रस्तानी के दिमाग में है क्योंकि करेंसी के ऊपर किसी की The second thing that I would like to urge भावना है और समझते है कि उसको छिना occasion? People waste money like that.. While कर रखेंगे, तो फायदा ही है, इस तरह की चीज नोगों के दिमाग में भरी हुई है और यह तब तक बनी रहेगी जयतक कि उनको कोई और तरीका नहीं दिखाई देगा जिसते कि बचाया हुअं रुपया सेफ हो और उस वह टैक्स फी तरीके से इन बेस्ट कर सकें और नके बेटे पोते उस **र**पये का फायदा उठा सकें।

SHRI **DWIJENDRALAL SEN** GUPTA (West Bengal): Deputy Mr. Chairman, the urgency of strict control on आ कर के विश्वे हैं। यह सब रोजाना हो out that a new device is being adopted by unscrupulous commercial houses. I do not include now the method of underinvoicing or overinvoicing. It is something new. There is दी जाती है कि हम फारेन एक्स वेंज की चोरी a concern called Turner Morrison in Calcutta. The employees of that concern met me, and, को रोह रहे है। फारेन एक्स वेंग की चोरी न through me, have sent a representation to स्की है और न रहेगी जितना कड़ा प्रतिबन्ध the Finance Minister also. I have also got the acknowledgement. The concern were about 400. Their point is this. सरकारी नोकरों को कुछ पंका ज्यादा मिलेगा the Turner Morrison. Now they are shifting 3 P.M कार आपका फारेन एक्सचेंब खराब होता that agency from Turner Morrison to Mackinnon Mackenzie which is wholly, जायगा। योड़ दिन पहले ही पींड का अनुआफिBritish—a subsidiary concern and for this the sanction of the Reserve Bank is necessary. The moment the sanction will be given that agency नया है और भायद इस एक्ट को पास होने के will be transferred from Turner Morrison to बाद 40 ये हो जाय। इसलिये इस एक्ट Mackinnon Mackenzie and the profit earned will be therefore transferred in foreign exchange to का समर्थन करते हुए में गवनंगेंट का घ्यान इस U.K. by Mackinnon Mackenzie either as profit or as dividend. The only thing that we can do now to save these employees as well as the से ज्यादा चोरियां होंगी, ज्यादा घूस बहगी foreign exchange is not to grant the sanction for this transfer of p.gency. And this is within the नोर कोई नतीजा नहीं निकलेगा। आप सोने competence of the Reserve Bank. If the Reserve Bank is alive to the situation and if they see in the see i 50 रुपये तोने का टैक्स लगाइय ताकि गवनेमेंट employees can be saved. I think it is a Haridas Mundhra concern and he is an irreputable को पैसा मिले, अभी तो सब रूपवा चोरों के industrialist. I fully support whatever you do to

विश्वास नहीं है। रूपया रोजाना कम कीमत while we talk about foreign exchange is that by controlling foreign exchange expenditure we can पकड़ता जा रहा है और वह समझते है कि सोना strengthen our national economy. But do we behave like that? I would like to ask how many चान्दी रहेगा, तो उसकी कीमत रहेगी और officers and how many industrialists spend foreign यह इंकम-टेक्स की भी रहेगा, यह वल्य-टेक्स exchange in a year just on tours? What was the amount spent by our Prime Minister in chartering की भी रहेगा, तो उसके लिये वह लोगों की a plane in connection with the UNO silver jubilee doing that, hov can we talk about national economy? Can we talk about people's sufferirg? Can we talk about tightening of belts, which we often do? On no such o> casion the late Prime Ministers Shri Jawaharlal Nehru and Shri Lai Bahadur Shastri chartered planes, to my k lowledge. But 1 do not know what was the particular necessity for chartering; plane this time by the Prime Minister'

ForeiM Exchange

Thirdly, a serious loss is sustained by smuggling out irom this country valuable articles. Costly idols of Hindu deities stolen from different temples and museums are snuggled out to foreign countries. No responsible officer has been punished >et for this, so that such things do not happen. I would like to know whether the government is serious to stop smuggling of these rare articles of archaeological importance and ancient, Indian, cultural symbols. There is smugg ing of gold and smuggling of diamonds and other things. But those things possibly we can replace tomorrow or the day after. But we shall not bo able to replace these cultural symbols If the Finance Ministry is serious ab out it, they should give some attention to all these things along with- the Minister of Education who is directly in charge of museums.

SHRI Y. B CHAVAN: Mr. Deputy Chairman, I must say that most of the speeches delivered just now in the course of he first reading—in a sense, all of them<sup>1</sup>—have supported this measure. Some of them have made some useful su ;gestions, and I particularly noted tie speech by the hon. Member from Tamil Nadu. He certainly made sorrs interesting points. He made a point about the validating character of cetain actions taken. I would not call it exactly of a 'validating character', because before the time fan out, in order to enable the time of one year to be calculated on the revised leases, the Ordinance was issued. Nothing has gone invalid. But he has, I must say, ably nut across the case of the Government in fact better than what I could do. This much I can say.

Sir, as far a: the necessity of the Bill and the imr ortance of making enforcement machinery more effective and more powerful is concerned the hon. Members have mentioned individual cases. Naturally I am not expected to

comment on the individual cases. But, if the hon. Members have made any reference to any enquiries being made by the Finance Ministry, I would certainly look into them and find out as to what is being done about them. But, Sir, the general question of smuggling and other matters are certainly very serious .matters and I think Government machinery will have to continuously make efforts to be effective in this matter and it is exactly for this purpose that we would like the enforcement machinery to be empowered reasonably—I do not say that it should be empowered excessively, but reasonably— so that they can continue to be effective in combating these undersirable and unsocial activities. Nothing more, Sir, I have to say.

SHRI MAHAVIR TYAGT: Would you acknowledge that the Opposition has been very generous?

SHRI DWIJENDRALAL SEN GUPTA: What about my question for not giving transfer of agency from Turner Morrison to Mackennon Mackenzie?

SHRI Y. B. CHAVAN: Yes, you have mentioned it. I cannot straightway say 'yes' or

SHRI DWIJENDRALAL SEN GUPTA: Please take note of that.

MR. DEPUTY CHAIRMAN: The question is: -

"That this House disapproves the Foreign Regulation (Amendment) 1970 fNo. 5 of 1970), Exchange Ordinance, promulgated by the President on the 20th September, 1970."

The motion was negatived.

MR. DEPUTY CHAIRMAN: The question is-

"That the Bill further to amend the Foreign Exchange Regulation Act, 1947, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We shall take up the clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI Y. B. CHAVAN: Sir, I move: "That the Bill be passed."

The question was put and the motion was adopted.

THE AGRICULTURAL REFINANCE CORPO-RATION (AMENDMENT) BILL, 1970

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN): Sir, I move:

"That the Agricultural Refinance Corporation (Amendment) Bill, 1970, be taken into consideration."

Sir, this is also again a very simple bill. For the purpose of providing facilities for medium-term and long-term credit for agricultural development, the Agricultural Refinance Corporation was established in 1963. In the beginning the activities were expanding slowly, and the Corporation was not very effective, I must say, but, certainly we are gradually making progress. Now, Sir, it is necessary that we should put more financial resources at the disposal of the Agricultural Refinance Corporation. I would not like to burden you with all the facts as to what was the performance in 1967, 1968, 1969 and 1970. But at the present moment we have more than 300 schemes with the Agricultural Refinance Corporation. But in order to meet the required financial demands, I think it is necessary to allow some more facilities to the Corporation.

Sir, normally the Agricultural Refinance Corporation gets money by way of share capital or through either loans from the Government of raising money against debentures, securities, etc. Now, Sir, there is another fund at the disposal of the Reserve Bank of India under Section 46A of the Reserve Bank of India Act. Money from this fund under the Reserve Bank of India can be given or lent to other institutions. Under the present Agricultural Refinance Corporation Act there is no provision enabling ihe Agricultural Refinance Corporation to get credit from the Reserve Bank of India from that particular fund, nor is there any provision in the Reserve Bank of India Act for this. Therefore, by this Bill we are amending both the Acts, the Agricultural Refinance Act and also the Reserve Bank of India Act. In the case of the Reserve Bank of India Act it is Section 46A and in the case of the Agricultural

Refinance Corporation Act it is Section 20. So, Sir, these two Acts, and particularly these two sections, are being amended to strengthen the financial resources of the Refinance Corporation, which is doing a very good work in the field of agricultural development.

SHRI MAHAVIR TYAGT (Uttar Pradesh): I want a clarification. Would the hon. Minister also inform the House about the total amount which vas placed at the disposal of the Corporation, how much they lent out, how much is pending for repayment, whether the repayment was punctually made, and what are the arrears? These figures may be given to us so that we can know the position.

SHRI Y. B. CHAVAN: Sir, the Corporation was incorporated with an authorised capital of 25 crores, of which 5 crores was issued and subscribed by the Reserve Bank, State Cooperative Banks, etc. The Corporation was also given by the Government of India an interest-free loan of 5 crores at its inception with a moratorium of 15 years. The Corporation has borrowed from the Central Government a sum of Rs. 3 crores in 1967-68, Rs. 11.75 crores in 1968-69, Rs. 13 crores in 1969-70 and Rs. 14 crores in 1970-71. The total resources raised by the Corporation so far amount to 71.28 crores, including those raised from the sale of bonds. Sir, the Corporation was slow in gathering momentum in the initial years. The situation had changed for the last three years. I would like to give you these figures. In the year ending June, 1967, the number of schemes sanctioned was 15; the total financial outlay was 10.53 crores; the Corporation's commitments 8.53 crores, and amount distributed up-ro the erd of June 1967 Rs. 6.98 crores. ^The Corporation's commitments were 8.53 crores of rupees in June 1967, 90.59 crores in June. 1968, 156.48 crores in June. 1969. Sir, as on 15-11-70 the Corporation has under consideration 193 schemes.

So this is the total commitment.

The question was proposed.

SHRI MAHAVIR TYAGI: Does the Corporation also loan money to the private parties?

SHRI Y. B. CHAVAN: I do not think so. They give through the co-operatives.

SHRI MAHAVIR TYAGT: How much is in arrears for repayment?